

DIVISION BENCH  
COURT - II

S-1

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1676(KB)2018  
IA(I.B.C)/977(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> MAY 2024**

IN THE MATTER OF	IDBI BANK LTD VS ABHIJEET INTEGRATED STEEL LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Pranay Agarwa, Adv. ] For the Liquidator  
Ms. S. Majumder, Adv.

**ORDER**

1. Ld. Counsel for the Liquidator present.
2. **IA(I.B.C)/977(KB)2024**
  - a. Registry is directed to issue notice to the Respondents by way of speed post and by email and place tracking information on record to file their Reply Affidavit in this matter within a period of two weeks' from the date of receipt of the notice.
  - b. It is submitted that cooperation from the Directors of the Suspended Board is required for identification of list of assets of the Corporate Debtor, therefore, the Directors of the Suspended Board are directed to cooperate with the Liquidator in regard to the prayers made in the application.
  - c. The Directors of the Suspended Board is also directed to share the documents and information as sought for in regard to the Annexure-G of this application and do the needful in terms of the order of this Tribunal.
  - d. List this matter **on 10.06.2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**